



From,

Registrar General,
High Court of Uttarakhand,
Nainital.

To,

All the District Judges,
Subordinate to the High Court of Uttarakhand.

C.L. No.: 16 /UHC/Admin B/ Misc.-2013,

Dated: February 21, 2014

Subject: Recording of statement of sensitive & minor witnesses/ victims before the Magistrate.

Sir,

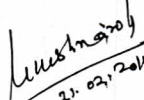
With regard to the aforesaid subject, in view of guidelines of Ministry of Women and Child Development, Government of India, as received from the Government of Uttarakhand, Hon'ble Court has been pleased to direct as under:

1. The statement of a victim girl child should be recorded immediately by the Magistrate concerned. If there is any delay, reasons should be recorded.
2. If the victim is in hospital, then her statement should be recorded in the hospital itself.
3. There should be a separate room in the Court premises with favorable environment for the children and where the Statement of children may be recorded. The children should not be separated from their parents or guardians unless it is necessary to do so in the interest of justice or where malafide intention of the parents has come to light.
4. No Court will detain the children in an institution meant for adults.

You are therefore, directed to bring the aforesaid direction into the knowledge of all Judicial Officers subordinate to you in your district and ensure strict compliance of the directions.

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Yours sincerely,


21.02.2014
(D. P. Gairola)